

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 69/TD/2024

Subject : Application of surrendering the existing trading licence under Regulation 20(3) of Trading Licence Regulations, 2020.

Date of Hearing : **20.3.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Essar Electric Power Development Corporation Limited

Parties Present : Shri Mahesh Agarwal, Advocate, EEPDCL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed under Regulation 20(3) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading Licence and other related matters) Regulations 2020 ('the Trading Licence Regulations, 2020') for the surrender of the inter-State trading licence granted to the Petitioner, with effect from 1.4.2022. Learned counsel for the Petitioner further submitted that the Petitioner had not undertaken any trading activities since April 2022. The learned counsel for the Petitioner submitted that there are no undischarged liabilities against the Petitioner, and no contracts for trading of electricity were in operation at the time of the filing of the instant Petition.

2. The Commission observed that as per the Central Electricity Regulatory Commission (Payment of Fee) Regulations, 2012, the trading licensee holding a Category 'II' licence is required to pay the annual licence fee of Rs. 15 lakh. However, the Petitioner has paid the annual licence fee of Rs. 3 lakh, Rs.15 lakh, and Rs. 3 lakh for the financial years 2021-22, 2022-23 and 2023-24 respectively. In response, the learned counsel for the Petitioner submitted that the Petitioner will pay the balance licence fee of Rs. 24 lakh shortly.

3. After hearing the learned counsel, the Commission directed the Petitioner to pay the outstanding annual licence fee of Rs. 24 lakh on or before 27.3.2024 and to file an affidavit in this regard.

4. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)